

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal Nos. 1278-1279/2005

Acharaparambath Pradeepan & Anr.

Appellants

VERSUS

State of Kerala

Respondent

With

CrI. A. No.1280-1281/2005

(Kunhipunathil Sundraran & Ors. Vs. State of Kerala)

Date :15.12..2006 : The matter was called on for judgment today.

For Appellant(s)/

Mr. C.N. Sree Kumar, Adv.

For Respondent(s)

Mr. R. Sathish, Adv.

Mr. K. Rajeev, Adv.

Mr. G. Prakash, Adv.

Mr. M.T. George, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Markandey Katju.

Criminal Appeal nos.1278-1279/2005, so far as A1 is concerned, is dismissed subject to the modification of sentence to the extent mentioned hereinbefore and that of A4 is allowed in terms of the signed judgment.

Other accused persons are given benefit of doubt and they are acquitted. Criminal Appeal Nos.1280-1281 of 2005 are allowed accordingly. They are directed to be set at liberty unless wanted in any other case in terms of the signed judgment.

( Meenu Sethi )  
j)

Court Master

( Pushap Lata Bhardwa

Court Master

Signed reportable judgment is placed on the file